

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2234
ANSWERED ON:29.07.2016
Complaints Reported in National Commission for Women
Untwal Shri Manhor

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of complaints received by the National Commission for Women on women grievances along with redressal thereof during each of the last three years and the current year;
- (b) whether the National Commission for Women has submitted its report to the Government for the redressal of their grievances and for their development and upliftment;
- (c) if so, the details thereof along with the reaction of the Government thereto; and
- (d) the further measures taken by the Government for safety of women along with the legislation, if any, proposed to bring in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

(a): The details of complaints registered with the Commission, action taken, disposed off/redressed during each of the last three years and the current year are as below:

Year	No. of Cases registered	Action taken	Disposed off/redressed
2013-2014	22422	22422	10368
2014-2015	32118	32118	16520
2015-2016	24379	24379	9441
2016-2017	6357	6065	2426

(b) & (C): National Commission for Women in accordance with Sec. 13 of the National Commission for women Act, 1990 submits its Annual Report giving full details of its activities along with the status of complaints to the Central Government. Further to provide justice to deprived women, the Commission takes up these complaints with different State/District authorities to ensure smooth and speedy disposal of complaints.

(d): The Government has brought a number of legislations to tackle crime against women and ensure their safety. The legislations are reviewed from time to time and amended where required to plug loopholes and make them more effective.